

SECTION XI
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

Listed on : 14.12.2016
Court No. : 2
Item No. : 1

**PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NOS. 22922 OF 2014 AND
32932-33 OF 2015**

WITH PRAYER FOR INTERIM RELIEF
AND

INTERLOCUTORY APPLICATION NOS. 6-7

(Application for bringing additional documents on record alongwith Annexures in
SLP(C) Nos. 32932-33 of 2015)

UMA BUILDERS PVT. LTD.

...PETITIONER

VERSUS

LUCKNOW DEVELOPMENT AUTHORITY & ORS.

...RESPONDENTS

COMMON OFFICE REPORT

The matters above mentioned were listed before the Hon'ble Court on 07.11.2016, with an office report dated 28.10.2016, when the Court was pleased to pass the following order:

“SLP(C)No.22922 of 2014

Mr.Rakesh Kumar, learned counsel, appears on behalf of respondent Nos.8 to 10. Liberty is granted to the learned counsel for the petitioner to take fresh steps to effect service on the remaining unserved respondents.

Needful be done within four weeks from today.

Liberty is also granted to the respondents to complete the pleadings, in the meantime.

SLP(C) Nos.32932-32933 of 2015

Liberty is granted to the parties to complete the pleadings, in the meantime.

Liberty is also granted to the parties to place the settlement stated to have been arrived at between the parties in both the matters.
Needful be done within four weeks.”

SLP(C) NO.22922 OF 2014:

There are 10 Respondents in the matter. Dr. (Mrs.) Vipin Gupta and Mr. Rakesh Kumar, Advocates have filed Vakalatnama and Memo of Appearance on behalf of Respondent Nos. 1, 6 & 7 and 4 & 5 respectively. Neither A.D. Cards nor unserved cover containing the notice has been received back in respect of Respondent Nos. 2, 3 and 8 to 10. Though Mr. Rakesh Kumar, Advocate has appeared on behalf of Respondent Nos. 8 to 10 on 07.11.2016 but he has not filed

Vakaltanama and Memo of Appearance so far.

It is submitted that the Counsel for the Petitioner has also not taken any steps to effect service on the unserved Respondents.

No Counter Affidavit on behalf of Respondent Nos. 1, 6 & 7 and 4 & 5 has been filed so far.

Service of Show Cause Notice is not complete in respect of Respondent Nos. 2, 3 and 8 to 10 so far.

SLP(C) NO.32932-33 OF 2015:

There are 3 Respondents in this matter.

It is submitted that Counsel for Respondent Nos. 1 and 2 has not filed Counter Affidavit so far. Counsel for the Petitioner has not filed Rejoinder Affidavit to the Counter Affidavit of Respondent No. 3 so far.

Service of Show Cause Notice is complete.

It is further submitted that Mr. Bankey Bihari, Advocate for Respondent No. 3 has on 09.12.2016 filed applications to bring on record additional documents alongwith copies of memorandum of settlement (Annexure A/1) and minutes of meeting (Annexure A/2). Copy of the same is being circulated to the Hon'ble Court.

The matters above mentioned are listed before the Hon'ble Court with this office report.

Dated this the 13th day of December, 2016.

ASSISTANT REGISTRAR

Copy to:

Mr. Sudha Gupta, Advocate.
Dr. (Mrs.) Vipin Gupta, Advocate.
Mr. Rakesh Kumar, Advocate.
Mr. Bankey Bihari, Advocate.
Mr. R.U. Upadhyay, Advocate.

ASSISTANT REGISTRAR